

ASSAM ACT VI OF 1973

(Received the assent of the Governor on the 20th April 1973)

THE ASSAM LEGISLATIVE ASSEMBLY MEMBERS' SALARIES AND ALLOWANCES (AMENDMENT) ACT, 1973

[Published in the *Assam Gazette*, Extraordinary, dated the 23rd April, 1973]

**An
Act**

further to amend the Assam Legislative Assembly Members' Salaries and Allowances Act, 1958.

Preamble

Whereas it is expedient further to amend the Assam Legislative Assembly Members' Salaries and Allowances Act, 1958, hereinafter called the principal Act, in the manner hereinafter appearing ;

Assam
Act XIV
of 1958.

It is hereby enacted in the Twenty-fourth year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1.(1) This Act may be called the Assam Legislative Assembly Members' Salaries and Allowances (Amendment) Act, 1973

(2) It shall have the like extent as the principal Act.

(3) It shall come into force with effect from the 14th day of March, 1973.

Amendment
of section
4 of Assam
Act XIV of
1958.

2. In section 4 of the principal Act, for subsection (1), the following shall be substituted, namely:—

“(1) Daily allowance at the rate of twenty rupees per day when his attendance is required at Dispur during sessions of the Assembly or during meetings of any Committee of the House of which he is a Member and daily allowance at the rate of rupees twelve and paise fifty per day in all other cases:

Provided that if a Member's attendance is required in Shillong in connection with his duties as a Member, he shall be entitled to daily allowance at the rate of twenty rupees a day:

Provided further that a member may, if he so desires, forego, either in full or in part the aforesaid daily allowance of twenty rupees in the manner to be prescribed by Rules made by the State Government in this behalf.”